

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:348  
ANSWERED ON:15.12.2006  
REHABILITATION OF POWER PROJECT AFFECTED PEOPLE  
Acharia Shri Basudeb

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government is facing problems in timely completion of hydel power projects on account of rehabilitation and resettlement of project affected people;
- (b) if so, the details of such projects;
- (c) whether any policy has been formed by the Government for proper rehabilitation of project affected people; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER ( SHRI SUSHILKUMAR SHINDE )

(a) to (d) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 348 TO BE ANSWERED IN THE LOK SABHA ON 15.12.2006 REGARDING REHABILITATION OF POWER PROJECT AFFECTED PEOPLE.

(a) & (b) : Yes, Sir. The implementation of a few hydro-electric projects has been affected on account of issues relating to the rehabilitation and resettlement of the project affected people. The details of such projects are given in Annexure-I.

(c) & (d) : The National Policy on Rehabilitation & Resettlement (R&R) 2003 (NPRR-2003) for Project Affected Families (PAFs) has been notified by the Ministry of Rural Development (Department of Land Resources) in February, 2004. The objectives of the policy are as follows:-

- (i) `To minimize displacement and to identify non-displacing or least- displacing alternatives;
- (ii) To plan the resettlement and rehabilitation of Project Affected Families (PAFs) including special needs of Tribals and vulnerable sections;
- (iii) To provide better standard of living to PAFs; and
- (iv) To facilitate harmonious relationship between the Requiring Body and PAFs through mutual cooperation`.

Some of the benefits brought out in the Policy for PAFs are given in Annexure-II.

The NPRR-2003 lays down the basic norms and packages to be provided to Project Affected Families. Some of the State Governments have their own R&R policy. The Central Public Sector Undertakings (CPSUs) are extending R&R benefits to PAFs in accordance with the agreements signed with the concerned State Governments while ensuring that the benefits extended to PAFs are in no case less than the benefits available under the NPRR-2003. On the specific requirements of the State Governments and PAFs, the CPSUs are also extending additional benefits like the development of roads, construction of schools and colleges, hospitals, dispensaries, mobile health vans etc.